

Cases pending in courts against multinational companies for tax-evasion

5724. SHRI AMARSINH RATHAWA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a large number of cases are pending in various courts against multinational companies for evasion and non-payment of excise duty and income-tax during the last three years ; and

(b) if so, the names of such companies against whom the cases are before the courts and the total amount involved against each company ; and

(c) what steps Government propose to take to realise these dues, expeditiously ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Facilities for tourist villages in India

5725. SHRI AMARSINH RATHAWA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the number and location of tourist villages functioning in India at present ;

(b) the number and location of tourist villages under construction ;

(c) the details of the facilities provided in these villages ; and

(d) whether there is any proposal to establish more such villages ; if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL

AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) and (b) One tourist village has been sanctioned at Shivpuri in Madhya Pradesh as a pilot project.

(c) Besides tourist cottages, the other facilities proposed in the Tourist Village are a cafeteria, open-air amphitheatre for propagation of local/regional culture, facilities to local artisans to make their products and sell them, recreational facilities etc.

(d) Establishing further Tourist villages is proposed to be considered only after seeing the performance results of the first Tourist village being constructed at Shivpuri, Madhya Pradesh.

Programme for air connection of districts in Maharashtra Gujarat and Madhya Pradesh

5726 SHRI AMARSINH RATHAWA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the steps taken or are proposed to be taken to connect different districts in various States by air; and

(b) Government's programme for Maharashtra, Gujarat and Madhya Pradesh in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) There are no plans to connect all the districts in the country by air.

(b) Indian Airlines and Vayudoot are presently conducting traffic surveys to determine the feasibility of extending air services. Their future expansion plans have not yet been finalised.

Credit Advanced to Industries set up at Pandaul by Financial Institutions

5727. SHRI BHOGENDRĀ JHA : Will the Minister of FINANCE be pleased to state :

(a) the full list of industries set up at Pandaul under Madhubani Distt. of Bihar and the credit advanced by Bihar Finance Corporation and other public financial institutions;

(b) whether several industries were advanced credit by Bihar Finance Corporation on formal undertaking by the Central Bank to advance working capital ;

(c) if so, whether all those industries are lying idle because non-granting of any credit by the Central Bank ; and

(d) if so, steps being taken ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) As per information received from Central Bank of India there are in all 24 units at Pandaul financed by Bihar State Financial Corporation. 8 of the 9 units, in which machinery has been installed, have been financed by the Central Bank of India. One unit has not been financed because there are huge overdues in the account of another unit of the same proprietor. In the case of remaining 15 units though the machineries have not been installed, proposals of 11 units are at various stages of processing at branch level.

In terms of Section 13(1) of the Banking Companies (Acquisition & Transfer of Undertakings Act, 1970 and the customs & usages prevalent amongst bankers further information relating to individual constituents of the banks can be divulged.

Curbs on travel of staff of I.A. and A.I.

5728. SHRI SANAT KUMAR MANDAL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that some foreign international carriers have imposed restrictions on their staff

travelling to East Asia more than once a year with a view to preventing the staff from smuggling electronic gadgets such as video cassette recorders, coloured television sets and other items as reported in 'Indian Express', New Delhi of 6.3.1984;

(b) if so, whether Government will consider the desirability of enforcing such curbs on travel of staff of the two Indian national carriers viz., Air-India and Indian Airlines;

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN) : (a) Government is not aware of any restrictions having been imposed by the foreign international carriers on their staff travelling to East Asia more than once in a year.

(b) and (c) There is no such proposal under consideration of the Government. The passage regulation of Indian Airlines, however provided for travel on international sectors only once in two years by the officers and once in three years by others. Air India's passage regulations which provide for a maximum of 4 concessional passages each year, however permit travel on India-Singapore sector under foreign travel scheme only and also do not permit transfer of passages to the brothers and sisters of the employees on the India-Australia and India-Japan sectors.

**भारतीय राष्ट्रीय हथकरघा विकास
निगम की स्थापना**

5729. श्री जैनुल बशर : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय राष्ट्रीय हथकरघा विकास निगम की स्थापना की गई है ;

(ख) यदि हां, तो क्या इसमें जनता